



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition (PIL) No.866/2022

Shri Bhanu Pratap Singh

----Petitioner

Versus

1. State Of Rajasthan, Through Chief Secretary, Secretariat,
Jaipur, Rajasthan.

2. Transport Commissioner, Transport Department,
Parivahan Bhawan, Sahkar Marg Jaipur, Rajasthan.

----Respondents

For Petitioner(s) : Mr. Saurabh Chatterjee, Advocate

HON'BLE THE ACTING CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA

HON'BLE MR. JUSTICE SAMEER JAIN

Order

05/04/2022

Heard.

This Public Interest Litigation has been filed praying that notification dated 22.01.2018 be declared ultra vires as direction is confined to deregistration of the diesel vehicles only, which are 10 years more and upto 15 years and not for petrol vehicles.

This petition is devoid of any merit. No material has been placed on record as to on what basis the petitioner claims that the diesel vehicle and petrol vehicle both have similar combustion value and degree of pollution with the same age.

The petition has been filed without any research and without any material, therefore cannot be entertained and it is accordingly dismissed.

(SAMEER JAIN),J
Karan/14

(MANINDRA MOHAN SHRIVASTAVA),ACTING CJ